

### Ceilings put on Urban Property by the States

7731. SHRI SURENDRA JHA SUMAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the names of the States which have passed Ceiling on Urban Property Act; and

(b) the manner in which ceiling on urban property has been prescribed in various States?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) There is no ceiling on built-up urban property. The Urban Land (Ceiling and Regulation) Act, 1976 imposes a ceiling on vacant land. This Act is in force in seventeen States (viz., Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Orissa, Punjab, Rajasthan, Tripura, Uttar Pradesh and West Bengal) and all the Union Territories.

(b) For the imposition of ceiling on vacant land, the urban agglomerations have been divided into A, B, C and D categories as mentioned below and the ceiling limit for each category is 500 sq. mts., 1000 sq. mts., 1500 sq. mts. and 2000 sq. mts. respectively:—

A—Metropolitan areas of Delhi, Bombay, Calcutta and Madras.

B—Urban agglomerations with a population of ten lakhs and above excluding the four metropolitan areas.

C—Urban agglomerations with a population between 3 lakhs and 10 lakhs.

D—Urban agglomerations with a population between 2 lakhs and 3 lakhs.

### Exorbitant Rents in Delhi

7732. SHRI MADHAVRAO SCINDIA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Government are aware that private house owners in Delhi are charging lot of money as 'security money' popularly known as 'PAGARI' besides high rent from the tenants;

(b) if so, what is the check of the Government on this practice;

(c) whether amount thus realised from the tenants by the house owners is included into their income for tax purposes; and

(d) if not, what steps are proposed to prevent the houseowner to demand such amount and also to redress the grievances and hardship of tenants?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Some representations have been received by the Government in this respect.

(b) and (d). Section 5(2)(a) of Delhi Rent Control Act, 1958 specifically provides against receiving 'Pugree' and any contravention of the rule is punishable under Section 48(1)(a) of the same Act.

(c) This Ministry is not concerned.

### सूरजमुडी का उत्पादन

7733. श्री सुजोत्र सिंह: क्या कृषि और सिंचाई मन्त्री यह बताने की कृपा करेंगे कि:

(क) क्या सूरजमुडी का उत्पादन बढ़ाने के लिए सरकार ने एक योजना आरम्भ की है; और